

12. 19 hrs.

12.20 hrs.

PAPERS LAID ON THE TABLE

DELHI DEVELOPMENT (MANAGEMENT OF PROPERTIES) REGULATIONS

The Minister of Health (Shri Karmarkar): I beg to lay on the Table a copy of the Delhi Development (Management of Properties) Regulations, 1961, published in Notification No. S.O. 1338 dated the 10th June, 1961, under section 58 of the Delhi Development Act, 1957. [Placed in Library, See No. LT-3102/61].

MERCHANT SHIPPING (CARRIAGE OF MEDICAL OFFICERS) RULES

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to lay on the Table a copy of the Merchant Shipping (Carriage of Medical Officers) Rules, 1961, published in Notification No. G.S.R. 987 dated the 29th July 1961, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library, See No. LT-3183/61].

12.19½ hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

“In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 16th August, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Tenth Amendment) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 14th August, 1961”.

275(Ai) LSD—7.

BUSINESS OF THE HOUSE

Shri Frank Anthony rose—

Mr. Speaker: The hon. Member will kindly wait. The item is there on the Order Paper. When it comes up, let him make a representation. What is the hurry?

Shri Frank Anthony (Nominated-Anglo-Indians): I wanted to make the request now, when the Leader of the House is here, because the matter may come up only tomorrow or the day after at the latest.

Mr. Speaker: I am not prepared to allow. I will give him an opportunity. All that the hon. Member wants is that if a particular item on the agenda that may not come up today does come up, it should be postponed to some other time—that is, the Income-tax Bill. Let the hon. Member wait. When I take it up, he can make a motion. If the House agrees with him, or if the Government agrees with him, he can have it put off, but merely because somebody wants something, am I to interrupt the normal business of the House? There is no good any hon. Member getting up at every stage and trying to speak on something which is not before the House.

The Order Paper contains a reference to this Bill. This Bill will come up for consideration. Let him wait till the Bill comes up here, not try to go away now and interrupt the business of the House. When it comes up, if the Minister and the Government agree, and the House agrees, I have no objection.

Shri Frank Anthony: But may I seek your indulgence for 30 seconds? It will be too late.

Mr. Speaker: We can always adjourn. Even when I take it up, if the House agrees, it can be put off.

Shri Frank Anthony: I wanted to make the request when the Leader of the House is here.

Mr. Speaker: I am not going to allow out of turn requests to be made interrupting the proceedings of the House. There is an item on the Order Paper. When it is taken up, the hon. Member can make his request, and if the House is not willing to accede to his request, all his efforts will be fruitless.

Shri Frank Anthony: You can allow it.

Mr. Speaker: I cannot do anything. Let me see then. There is no good interrupting the proceedings. If he wants to go away somewhere, I cannot accommodate him.

Shri Frank Anthony: If the Leader of the House accepts my request?

Mr. Speaker: I will not allow him.

Shri Frank Anthony: Though the matter may not be before the House now according to the Order Paper, I feel the rest of the House would be with me and allow me to make any submission.

Mr. Speaker: Certainly I would insist upon every hon. Member keeping to the items on the agenda. Only adjournment motions I allow sometimes; I do not allow others. Whatever agenda is there ought not to be interrupted in any manner. The hon. Member will have the opportunity when the item comes up. There is no hurry. We are not going to do anything in a hurry.

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12.23 hrs.

VOLUNTARY SURRENDER OF
SALARIES (EXEMPTION FROM
TAXATION) BILL*

The Minister of Finance (Shri Morarji Desai): I beg to move for leave to introduce a Bill to provide for exempting from taxes on income a portion of the salary or allowances

payable to any person who has in the public interest volunteered to forego it.

Mr. Speaker: The question is:

“That leave be granted to introduce a Bill to provide for exempting from taxes on income a portion of the salary or allowances payable to any person who has in the public interest volunteered to forego it.”

The motion was adopted.

Shri Morarji Desai: I introduce the Bill.

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12.24 hrs.

MOTION RE: INTERNATIONAL
SITUATION—contd.

Mr. Speaker: The House will now proceed with further consideration of the following motion moved by the hon. Prime Minister on the 16th August, namely:

“That the present international situation and the policy of the Government of India in relation thereto be taken into consideration.”

The amendments tabled are also before the House.

The hon. Prime Minister.

Raja Mahendra Pratap (Mathura): He has spoken yesterday also. I may be given an opportunity.

Mr. Speaker: He is the person who moved the motion. He has got the right of reply.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Sir, my task in replying to this debate has been considerably lightened by the many speeches delivered by hon. Members yesterday who, even though differing in some emphasis

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dated the 17-8-61.